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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O.A.NO.93/2002

Cuttack, this the 22nd day of July, 2002

CORAM :

HON'BLE SHRI M.R.MOHANTY, MEMBER (JUDICIAL)

Krishna Chandra Mohapatra,  
S/o Late Padmalay Mohapatra,  
Ex-B.P.M., Ambo, At/PO-Ambo,  
Via-Fakirpur, Dist-Keonjhar

....Applicant

For the Applicant-                      Shri D.P.Dhalsamant,  
Advocate.

Versus

1.                      Union of India represented through  
Chief Post Master General, Orissa Circle,  
Bhubaneswar, Dist-Khurda.
  
2.                      Superintendent of Post Offices,  
Keonjhar Division,  
A-t/ PO/Dist-Keonjhar.

...Respondents.


For Respondents -                      Mr.S.Behera,  
Addl.Standing Counsel  
for the Union of India

ORDER

M.R.MOHANTY, M-EMBER (JUDICIAL)

Heard. Shri D.P.Dhalsamant, learned Counsel  
appearing for the Applicant and Mr. S.Behera, learned  
Additional Standing Counsel for the Union of India appearing  
for the Respondents.

2. The Applicant is a retired E.D.B.P.M..



He faced retirement on 29.5.1999. He, having not received his retiral/terminal benefits as yet, has filed this Original Application under Section-19 of Administrative Tribunal Act, 1985. In the counter, it has been disclosed that the Applicant having not handed over the charges of the post office on the date of his retirement and he having not submitted the application in statutory format for his terminal benefits, he has not been paid terminal benefits as yet.

3. In the aforesaid premises, this Original Application is disposed-of with direction to the Applicant to appear before the Superintendent of Post offices (Keonjhar) on 09.08.2002 and hand over an attested true copy of the Annexure- R/3 to the Superintendent of Post offices (Keonjhar); which is a document to show that he (Applicant) handed over the charges of the Post office on 10.06.1996.

4. It is hereby, further, directed that the Superintendent of Post offices (Keonjhar) should, on the aforesaid 09.08.2002, keep ready all pension papers to be signed by the Applicant and take his signature etc.; for grant of terminal benefits to the Applicant. The Applicant should also go ready on 09.08.2002 with required photographs etc., to be produced before the Superintendent of Post offices (Keonjhar). The Respondents are hereby directed, further, to take expeditious steps, within 30 days, for processing the papers for sanction of terminal benefits to the Applicant; so that terminal benefits can be released in favour of the Applicant by 30.09.2002.



4. With the aforesaid observations and directions, this Original Application is disposed-of. No costs.

5. Mr. Dhalasamant, learned Counsel for the Applicant undertakes to file required postages for transmission of this order to the Respondents within 03 days i.e, by 24.7.02. Free copies of this order be handed over to both the Counsels to be produced before the Superintendent of Post offices(Keonjhar).

/AKB/

*22/07/2002*  
*M. R. Mohanty*  
( M. R. MOHANTY )  
MEMBER (JUDICIAL)